

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623(ND)/2018

IN THE MATTER OF:

M/s JM Kappor & Co.

Vs.

M/s Novex Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 05.07.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent

: Mr. Anup Kumar, Mr. Sandeep Nagar, Advocate

ORDER

Learned AR for the petitioner is present and represents that an affidavit under Section 9(3)9b) has been duly filed in compliance with the directions dated 04.06.2018, vide diary No. 3881 dated 11.06.2018. Pursuant to notice to the corporate debtor it is being represented by Mr. Anup Kumar, Advocate who seeks some time to file affidavit along with Board of resolution, in relation to submitting to the claim and initiation of CIRP. It is further represented by the said advocate that corporate debtor is submitting to the claim. A Week's time is granted to the corporate debtor to file the affidavit along with Board of resolution of the Corporate Debtor.

Post the matter on 26.07.2018.

—Sd—

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

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—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)